

Shri N. C. Gorey's letter to Lord Mountbatten

2737. SHRI SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Indian High Commissioner to U.K., Shri N. G. Gorey, wrote a letter to Lord Mountbatten seeking information from him about what happened to Netaji Subhas Chandra Bose on the basis of reports that appeared in the classified British documents which have been published in the year 1966;

(b) if so, the text of the letter;

(c) whether Lord Mountbatten replied to the letter written by Shri N. G. Gorey to him; and

(d) if so, the text of Lord Mountbatten's reply to Shri N. G. Gorey?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) to (d). Shri N. G. Gorey, High Commissioner for India to the U.K., wrote a personal letter to Lord Mountbatten in February 1978 requesting him to shed some light on the resumed death of Netaji Subhash Chandra Bose at the instance of the Hon'ble Member who has raised this question. Lord Mountbatten, in his personal reply to Shri Gorey, dated 10th March 1978, stated as follows:

"My archives have been searched and there is no official record of his death and I know that this doubt was shared by Wavel himself but in a book, "The End of the War in Asia" by Louis Allen, who served as a Japanese language officer in India and Burma during and at the end of the war, he described in detail the air crash on the 18th August, 1945 in which Subhash Chandra Bose died.

In this book he also stated that in 1956 a mission was sent to Japan

to enquire into the crash and although Suresh Bose still stuck to the belief that his brother was alive in the Soviet Union, other members of the mission were convinced by the evidence of the 67 witnesses who were called, that he had died in the crash. The fact that he has never surfaced anywhere to my knowledge makes it appear more than ever clear he was in fact killed in the crash."

It may be recalled that two questions in the Lok Sabha and Rajya Sabha, No. 5874 on 6-4-78 and No. 134 on 21-7-78, respectively, have been answered in regard to this correspondence. Shri Gorey has stated that the two letters in question, being personal correspondence, may be treated as such, while furnishing extracts given above. In the circumstances, the Ministry wish to respect Shri Gorey's request regarding the full text of the two letters.

Alleged Exodus of minorities from Bangladesh

2738. SHRI MUKHTIAR SINGH MALIK:

DR. VASANT KUMAR PAN-DIT:

SHRI SAMAR GUHA:

SHRI SHYAM SUNDER GUPTA:

SHRI RAM LAL RAHJ:

SHRI C. K. JAFFER SHARIEF:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether exodus of minorities from Bangladesh is still going on which is against Nehru-Liaquat Ali Pact;

(b) whether Government have taken any action for the safety and security of minorities there; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): (a) Eversince partition, there has been illegal migration of the erstwhile Pakistani and later Bangladeshi nationals, including migration of persons belonging to the minority communities, into the neighbouring States of India. The migration has continued in recent months also.

(b) and (c). It is basically the responsibility of the Government of Bangladesh to prevent migration of Bangladeshi nationals into India and to protect the minorities in Bangladesh. The Government of India, however, has on a number of occasions and at different levels including during the visit of President Ziaur Rehman to India expressed its concern to the Bangladesh Government for the fate of the minorities in Bangladesh and sought to impress upon them that it is their duty to create conditions for their safety and security so as to prevent the flow of migrants into India.

12.16 hrs.

RE. ADJOURNMENT MOTION

ALLEGED HANDCUFFING OF ROHTAK MEDICAL COLLEGE STUDENTS

MR. SPEAKER: Papers to be laid on the Table. Shri Ravindra Varma.

SHRI VASANT SATHE (Akola): I rise on a point of order under Rule 56 read with Rule 376. I have given notice of an adjournment motion under rule 57 on the subject of the most atrocious behaviour in Rohtak against medical college students in handcuffing them in hospital beds. In today's *Times of India*.... (Interruptions).

MR. SPEAKER: The matter is under my consideration. I have already requested you to satisfy me that the Centre is responsible.

SHRI VASANT SATHE: I shall show you...

MR. SPEAKER: You can meet me later. Not here.

SHRI VASANT SATHE: You will agree that this matter is atrocious, particularly medical college students being handcuffed in hospital beds. (Interruptions) You will agree that it is very serious. (Interruptions).

MR. SPEAKER: It is not a point of order.

SHRI VASANT SATHE: I shall show you...

MR. SPEAKER: You have to do it in my chamber. (Interruptions).

SHRI VASANT SATHE: You were kind enough to say that this is a matter concerning the State.

MR. SPEAKER: I did not say anything at all. I merely asked you to show that it is a central subject. You have to do it in my chamber.

SHRI VASANT SATHE: It is in the concurrent list; it is not in the State list. (Interruptions).

MR. SPEAKER: Please see Direction No. 14, page 32, item 4: "Once a member is informed..." (Interruptions).

SHRI VAYALAR RAVI (Chirayinkil): I met you in your chamber last week and showed you these photographs. I sent you three notices of calling attention and also under rule 377. This is a most shameful act on the part of Mr. Devi Lal, who is the biggest terror in Haryana (Interruptions). Look at these photographs. These are medical students and you are handcuffing them. Look at these photographs. Is this the way to treat them? (Interruptions). I want to place them on the Table of the House. (Interruptions).

PROF. P. G. MAVALANKAR (Gandhinagar): On a point of order, Sir.